

Bribery in purchase of AN 32 spares

488. SHRI RAVI PRAKASH VERMA:

SHRI AMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether, as per National Anti-corruption Bureau of Ukraine, defence officials in India have been bribed to the tune of 2.6 million dollars in purchase of spares for military transport aircraft AN-32;

(b) if so, the details thereof;

(c) whether Government has inquired into the alleged scam and has fixed responsibility in this regard;

(d) if so, the details thereof;

(e) if not, reasons for protecting corrupt officials and corruption in defence deals and compromising national security by Government; and

(f) whether the matter was taken up with Government of Ukraine to ascertain the authenticity of the said reports and if so, response thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) No, Sir. In fact, the Embassy of Ukraine in India has forwarded a request to Government of India from National Anti-Corruption Bureau of Ukraine through Prosecutor General's Office of Ukraine for legal assistance in investigation of a criminal case filed against officials of one of the State owned enterprise of Ukrainian Government. This is as per the International Treaty between India and Ukraine. This request contains a list of questions to be answered. There are no allegations against officials of this Ministry/Indian Air Force. Government of India has only been requested to render legal assistance.

(c) to (f) Do not arise.

Recommendations of Shekatkar Committee

489. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government has approved recommendations made by Shekatkar